

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

**CORAM:**

**CP 344 (ND) 2017**

**PRESENT: SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER(T)**

**SH. R. VARDHARAJAN**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW  
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON  
5.12.2017**

**NAME OF THE COMPANY: M/s Airwide Car Rent Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 252**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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Present:	Mr. Manish Raj, Company Prosecutor for ROC, Delhi Ms. Lakshmi Gurung, Standing Counsel for Income Tax Deptt.			
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**ORDER**

Ld. Counsel for the Petitioner is present.

Ld. Representative of the ROC is also present and submits that the reply has not yet been filed and seeks some more time to file the reply. Ten days time is granted to RIC to file its reply.

Petitioner is directed to issue notice to the jurisdictional Income Tax office where the last Income Tax assessment of the company prior to striking off the name of the company was completed.

In addition, copy of the appeal along with annexures be also furnished to the Counsel who is appearing for the Income Tax Department, namely, Ms. Lakshmi Gurung, Standing Counsel for Income Tax Department within a period of 2 days. Income Tax Department to respond at the earliest, in view of

(Lekh Raj Singh)




the averments of the Ld. Counsel for the Petitioner that all the Income Tax Returns have been filed up to date with the Income Tax Department.

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Let the matter be posted on 21.12.2017.

  
**(S. K. Mohapatra)**  
**Member (T)**

  
**(R. VARDHARAJAN)**  
**Member (J)**